



2026:AHC:37638-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 3288 of 2026

Smt. Chandrawati Mishra

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhil Tiwari, Kumar Ashutosh Srivastava
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Learned counsel for the petitioner is permitted to make necessary correction in the array of parties during the course of the day.

2. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

3. The instant writ petition has been filed by the petitioner for the following relief:

"(i). Issue a writ order or direction in the nature of mandamus direct the authority concern to conduct fair and proper investigation and conclude the same within stipulated time in relation with F.I.R. dated 3.9.2025, in Case Crime No. 53/2025, under Section 70(1) B.N.S. and 67 I.T. Act, P.S. Sisamau, District Kanpur Nagar.

(ii). Issue any other writ order or direction which this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 3.9.2025, yet the police is not investigating the case in fair and impartial manner.

5. In view of the above, the petitioner may move an application before the Commissioner of police, Commissionerate, Kanpur Nagar,

highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Commissioner of police, Commissionerate, Kanpur Nagar/respondent no. 4 he shall ensure the fair, impartial and expeditious investigation in the present case.

6. With the aforesaid order, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 19, 2026

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